
(2026) 02 UK CK 1742

In the Uttarakhand High Court

Case No : Writ Petition Miscellaneous Single No. 282 Of 2026

Shivam Tripathi

APPELLANT

Vs

State Of Uttarakhand And Ors

RESPONDENT

Date of Decision : 11-02-2026

Acts Referred:

Citation : (2026) 02 UK CK 1742

Hon'ble Judges : Pankaj Purohit, J

Bench : Single Bench

Advocate : M.C. Pant, Anupriya Kukreti, Anil Dabral, Suyash Pant, B.S. Koranga

Final Decision : Disposed Of

Judgement

Pankaj Purohit, J

1. By means of the present writ petition, petitioner sought a Mandamus directing the respondent to issue No Objection Certificate (NOC) to the petitioner for participation in NEET PG-2025 counseling to be held between 05.02.2026 to 13.02.2026 in Jaipur Hospital, New Delhi.

2. The brief facts of the case are that the petitioner did his MBBS Course from Government Doon Medical College, Dehradun. At the time of seeking admission, undertaking was given by the petitioner to avail the benefit of the subsidized fees to serve for a period of five years in the remote and rural areas of the State of Uttarakhand. Petitioner has completed his MBBS Course and was given joining as Medical Officer in the State Government and posted at Community Health Centre, Lamgara, District Almora, Uttarakhand. He joined there, but after serving for a short period of 01 year 09 months, he left the place on 03.02.2025. He thereafter made an application before the Chief Medical Officer (CMO), Almora on 15.07.2025 for permitting him to rejoin on the said post. CMO Almora has referred the application moved by the petitioner to Director General, Medical Health, to look into the matter. The Director General, Medical Health wrote a letter to Secretary, Medical Health and Family Welfare dated 20.08.2025

requesting him to decide the application for rejoining of the petitioner in light of the Government Order dated 15.07.2017.

3. It is submitted by learned counsel for the petitioner that the application moved by the petitioner is still pending before the Secretary, Medical Health and Family Welfare, as is reflected from the letter dated 20.08.2025 which has been supplied by learned counsel for the petitioner during the course of argument, which is taken on record.

4. Learned counsel for petitioner made an innocuous prayer that if the Secretary, Medical Health and Family Welfare be directed to decide the application moved by petitioner dated 15.07.2025, the ends of justice would be met.

5. Learned State Counsel has no objection, if such direction be issued.

6. In such view of the matter, the writ petition is disposed of with a direction to Secretary, Medical Health and Family Welfare, Uttarakhand to take a decision on the application dated 15.07.2025 moved by petitioner within a week from today strictly in accordance with G.O. dated 15.07.2017 and subsequent G.Os on the subject.

7. Pending application stands disposed of.

8. Let a certified copy of this order be supplied to learned counsel for the parties today itself, as per Rules.